

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – V**

122. C.P. (IB)/501(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.12.2021**

Name of the Parties: THE VISHWESHWAR SAHAKARI BANK LIMITED

Vs.

GDS BUILDCON PRIVATE LIMITED

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Agam H Maloo, Ld. Counsel for the Petitioner present. No representation on the part of the Corporate Debtor.
2. Ld. Counsel for the Petitioner mentions that he received instructions from his clients to withdraw the Petition.
3. In view of the request made by the Petitioner for withdrawal of this Petition, the Petition is dismissed as withdrawn.

ANURADHA SANJAY BHATIA
Member (Technical)

/NP/

SUCHITRA KANUPARTHI
Member (Judicial)